

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP NO.668/2017
in
OA No.1958/2017**

This the 3rd day of August, 2018

Hon'ble Mr. V. Ajay Kumar, Member (J)

Hon'ble Mr. A.K. Bishnoi, Member (A)

1. Ravi Prakash Verma S/o Sh. Sunder Lal Verma
R/o Qtr No.25-A, Amin Railway Station,
Kurukshetra.
2. Sharvan Kumar S/o Sh. Ramesh Kumar
R/o Qtr No.25-D, Amin Railway Station,
Kurukshetra.
3. Radhey S/o Sh. Siri Lal,
R/o Qtr No.25-F, Amin Railway Station,
Kurukshetra.
4. Devendra Kumar Prajapati S/o Sh. Munna Lal
R/o Qtr No.25-B, Amin Railway Station,
Kurukshetra.
5. Shish Pal S/o Sh. Jia Lal
R/o Qtr No.23-I, Taraori Railway Station,
Karnal.
6. Gopal Singh S/o Sh. Hridaya Hand
R/o Qtr No.24-T10/A, Hilokheri Railway Station,
Karnal.
7. Rakesh Kumar S/o Sh. Bechan Singh
R/o Gali No.1, Anand Vihar Colony,
Kurhal.
8. Dhanraj Meena S/o Sh. Ghanshyam Meena
R/o Block No.137-G, Double Storey Railway Colony,
KKDE.
9. Gajendra Kumar Meena S/o Sh. Prabhu Dayal Meena
R/o Block No.138-B, Double Storey Railway Colony,
KKDE.
10. Ravi Ranjan Kumar S/o Sh. Rajeshwal Singh

R/o Block No.157-B, Double Storey Railway Colony,
KKDE.

11. Bir Prakash S/o Diwakar
R/o Q.No.B-Railway Colony,
Dhola Mazara.
12. Lal Chand Kumawat S/o Sh. Chotu Ram Kumawat
R/o T5/B, Railway Colony, Shahabad Markanda
KKDE.
13. Deepak S/o Sh.Bijender Singh
R/o Qtr.No.G-2-C
R/o Railway Station, Dhola Mazra
KKDE.
14. Raj Kumar S/o Ram Swaroop
Railway Colony, SHOM.
15. Amit Berwal S/o Sh. Harikesh,
R/o Qtr.No G-31
Old Colony, MOY.
16. Mam Chand S/o Sh. Sadhu Ram
R/o TSA Railway Colony, MOV.
17. Nirmala Devi W/o Sahab Singh,
R/o TSB Railway Colony, MOY.
18. Sh. Balwant Kumar S/o Sh. Bishmber,
R/o T-5A,
Railway Colony, Shahabad Markanda.
19. Sh. Ratan Pal S/o Sh. Bula Ram,
R/o T5A Railway Colony, Dola Mazra.
20. Kundan Kumar S/o Kishori Mahto
R/o E (19)/B
Railway Colony, Shahabad Markanda.
21. Kavita Sharma W/o Ashwani Kumar
R/o Q. No.T-5-E
Bhahabad Markanda Railway Station, KKDE.
22. Babu Lal S/o Shri Ram Swaroop
R/o T-8A, Dhola Majra, Railway Colony.
23. Nrata Ram S/o Shri Jee Ram
R/o T-7B, Dhola Mazra.
24. Anil Kumar S/o Shri Dharam Pal
R/o T-8B, Dhola Mazra.
25. Kanta Devi W/o Gulab Singh

R/o T-5C, Dhola Mazra, Railway Colony.

26. Megh Nath S/o Shri Atama Ram
R/o T-5F (SHDM) Shahabad, Markanda.
27. Rakesh Kumar S/o Shri Bangali Babu
R/o Railway Colony, Dhirpur Station.
28. Ajmer Singh S/o Shri Maya Ram
R/o Railway Colony, Dhirpur Station.
29. Rajesh Kumar Meena S/o Shri Bharat Lat Meena
R/o Railway Colony, SHDM Q. No.E-21B.
30. Roshni S/o Shri Mangy Ram
R/o Q. No.T-9, Railway Colony, Dhoda Kheri.
31. Mahesh Chand Meena S/o Sh. Batti Lal Meena
R/o Railway Colony, Dhoda Kheri
Qtr. No.G-27.
32. Maya Devi D/o Ramsureman
R/o Railway Colony Dhoda Kheri
Qtr. No.T-5.
33. Lekhram Morya S/o Shri Laxman
Block No. 157-B
Qtr. No.G, Railway Colony, KKDE.
34. Ashish Kumar S/o Shri Brijnadan Prasad
R/o Bazidajata Railway Colony.
35. Sanjeev Kumar S/o Shri Balwant Singh
R/o Bazidajata Railway Colony.
36. Navin Kumar S/o Shri Rajendra Prasad
R/o Q. No.K. Bazidajata Railway Station.
37. Lalit Kumar S/o Ramkishor
R/o Bazidajata Railway Station.
38. Arun Kumar S/o Shri Ravindra Prasad
R/o Q. No.22/B, Bhani Khurd Railway Station.
39. Rahul S/o Shri Jai Pal
R/o E-119A
Railway Colony, Modal Town
Panipat.
40. Shri Bhagwan S/o Shri Puran Singh
R/o VPO: Baghru Kala, The-Safidon
Distt. Jind.
41. Parveen S/o Shri Rajbir

R/o VPO Chidana, The-Gohana
Distt. Sonipat.

42. Sompal S/o Shri Ram Kumar
R/o VS Colony, Distt. Kurushetra.

43. Ramachal S/o Shri Shiv Barn
R/o Railway Colony, Dhoda Kherti. Applicants

(By Advocate: Shri U.Srivastava with Ms.Neelima Rathore

VERSUS

1. Smt. Manju Gupta, General Manager,
Northern Railway, Baroda House,
New Delhi.

2. Anshul Gupta, Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi.

3. Vijay Sharma Divisional Engineer O/o the DRM
Northern Railway, Estate Entry Road
New Delhi. Respondents.

(By Advocate: Shri S.M.Arif)

ORDER (ORAL)

Hon'ble Mr. V.Ajay Kumar, Member (J):

When the matter was taken up for hearing, learned counsel for the respondents stated that they have complied with the orders of the Tribunal. Accordingly, the CP is closed. Notices issued to the respondents are discharged. However, the applicants are at liberty to avail their remedies, in accordance with law, against the order now passed by the respondents, if still aggrieved. No order as to costs.

(A.K.Bishnoi)
Member (A)

(V. Ajay Kumar)
Member (J)